

(e) No such proposal is under consideration,

(f) Question does not arise.

STATEMENT

In February, 1982, guidelines were issued by the Government providing, inter alia, that the power for out of turn allotment of DDA flats would vest only with the Chairman, DDA and only on ground of extreme compassion and hardships and only to registrants of housing schemes. However, this condition of registration may be relaxed in the case of widows. Such allotments made in any calendar year shall not exceed 0.5% of the total number of flats allotted during that year.

The guidelines were revised in July, 1983 and VC, DDA was also authorised to make such allotments in respect of registrants subject to the overall limit of 0.5%. The requirement of registration was waived in the case of physically handicapped persons in addition to widows.

In December, 1984 the above ceiling was raised from 0.5% to 1.5%.

The guidelines were revised further in June, 1985 raising the ceiling to 2.5% and requiring that reasons for such allotments would be recorded in writing and will be exercisable in exceptional cases on grounds of extreme compassion and hardship, physical disability and other compelling reasons and circumstances.

In April 1989, LG, Delhi was further authorised to extend the benefit of out of turn allotments of flats within the ceiling of 2½% to such other cases which in his opinion deserve special consideration. This would enable him to consider the cases of outstanding sportsmen who have brought glory to the nation and have been honoured with national awards, Defence personnel who have own gallantry awards for the defence of

the motherland and cases of distinguished services in other fields of national life.

In October 1989, this facility was further extended to such members of All India Services who are due to superannuate in the next 5 years and belong to such cadres as suffer from local disability of acquiring a house in the State of allotment.

Labour Laws in Andaman and Nicobar Islands

4510. SHRI MANORANJAN BHAKTA: Will the Minister of LABOUR be pleased to state:

(a) whether strict labour laws are not pursued amongst various districts in the Union Territory of Andaman and Nicobar Islands; and

(b) if so, the reasons therefor and the steps proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The enforcement of Labour Laws is being done through the Central and State enforcement machinery in the various districts in the Union Territory of Andaman and Nicobar Islands.

(b) Does not arise.

Setting up of Smriti Vans

4511. SHRI RAMESH CHAND TOMAR:

SHRI BHAGWAN SHANKAR RAWAT:

SHRI VIRENDRA SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have chosen five and a half lakh sites all over the country for setting up Smriti Vans or forests;

(b) if so, the details thereof;

(c) the locations selected in Delhi for the purpose; and

(d) the time by which the scheme will be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) The State Governments have been advised to take up the establishment of 'Smriti Vans' in all villages and urban areas of the country. Here people can perpetuate the memory of the departed ones by planting trees which will act as live memorial. This would not only satisfy their desire to keep the memories fresh but also help in the national cause of 'greening' and maintaining the ecological balance as well as atmospheric equilibrium. Individuals or families who come forward to plant a tree in memory of their departed ones can easily contribute to the effort by giving a deposit at that time; the amount can be determined by the Local Body responsible for the plot of land. This would make it a self sustaining venture. The initiative for this purpose will have to be taken by the concerned State Government and/or Local Body for provision of land and maintenance as may be necessary. Technical advice and assistance as well as seedlings will have to be provided by the State Forest Department. The actual selection of site will be done by the Local Bodies in consultation with the local communities keeping in view their requirements and availability of land in the neighbourhood.

(c) and (d) In Delhi, Smriti Vans have been set up at a site located between Nizamuddin Railway Station and Mahatma Gandhi Marg, opposite the Nizamuddin Bridge, by the Municipal Corporation of Delhi and on a site between Mahatma Gandhi Road and Yamuna River, next to the Nizamuddin Bridge, by the Delhi Development Authority. Action to locate more sites is being taken by the Muni-

cipal Corporation of Delhi, Delhi Development Authority, New Delhi Municipal Committee and the Delhi Administration.

Physical Education Teachers in Kendriya Vidyalaya Sangathan and Delhi Administration Schools

4512. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT will be pleased to state:

(a) whether the Physical Education Teachers (PETs) of Kendriya Vidyalaya Sangathan are treated at par with the Physical Education Teachers of Delhi Administration Schools; and

(b) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Physical Education Teachers (PETs) are appointed in Kendriya Vidyalayas in the pay scale of Rs. 1400-40-1600-50-1650-EB- 50-1950-EB- 50-2250-EB- 50-2300-60-2600/- just as in Delhi Administration schools, but there are no posts of Post Graduate Teachers (PGTs) in Physical Education in Kendriya Vidyalayas as Physical Education is not taught as an elective in senior secondary classes in Kendriya Vidyalayas.

[Translation]

Industrial Units closed in Rajasthan

4513 Will the Minister of LABOUR be pleased to state:

(a) the names and the locations of the industrial units which are lying closed in Rajasthan;

(b) since when these are lying closed and the reasons therefor;

(c) the efforts made to revive them and the results achieved therefrom;

(d) the time by which these units are likely to be revived; and